

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**MUMBAI BENCH, MUMBAI.**

**ORIGINAL APPLICATION No.12/2020**

**Date of Decision: 05.03.2020.**

***CORAM: DR. BHAGWAN SAHAI, MEMBER (A)***  
***R.N. SINGH, MEMBER (J)***

Shri Ganpati Krishna Randive,  
 Aged Adult, Occ. Service,  
 R/at 26/1, Vandur, Tal. Kagal,  
 Dist. Kolhapur.

**ADDRESS FOR SERVICE OF NOTICE:**

Shri Gajanan M. Savagave, Advocate  
 Having office at 3rd Floor,  
 Cooper Building, 106, Nagindas Master Road,  
 Fort, Mumbai 400023. ... *Applicant*  
*(Advocate Shri G.M. Savagave)*

**VERSUS**

1. The Union of India,  
 Through Secretary,  
 Ministry of Water Resources,  
 Shramshakti Bhavan, New Delhi-110001.
  
2. The Central Water Commission,  
 Represented by its Chairman,  
 Seva Bhavan, R. K. Puram,  
 New Delhi-110022.
  
3. The Chief Engineer,  
 Krishnan Godavari Section,  
 Central Water Commission,  
 Hyderabad-500004.
  
4. The Superintending Engineer,  
 Krishnan Co-ordination Section,  
 Central Water Commission,  
 Hyderabad-500004.
  
5. The Executive Engineer,  
 Upper Krishna Division,  
 National Water Academic Complex,  
 2nd Floor, P. O. Khadakwasla R.S.,  
 Pune-411024. ... *Respondents*

ORDER (Oral)  
Per : R.N. Singh, Member (J)

At the outset, the learned counsel for the applicant seeks permission to withdraw the OA with liberty in accordance with law. Permission is granted.

2. The OA stands dismissed as withdrawn with liberty as above. No order as to costs.

(R.N. Singh)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

dm.

22/03/2020